

COURT - I

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)**

**IA NO. 371 OF 2017 IN
APPEAL NO. 343 OF 2016**

Dated: 25th May, 2017

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson
Hon'ble Mr. I.J. Kapoor, Technical Member**

In the matter of :

Balarch Renewable Energy Pvt. Ltd.

...Appellant(s)

Vs.

Haryana Electricity Regulatory Commission & Anr.

...Respondent(s)

Counsel for the Appellant(s) : Mr. Anand K.Ganesan

Counsel for the Respondent(s) : Mr. Nishant Ahlawat for R.1
Mr. Aditya Singh
Mr. A. Jafar Khan for R.2

ORDER

**IA NO. 371 OF 2017
*(Appl. for directions)***

Learned counsel for Respondent No.2 seeks three weeks time to file reply to this application. He may file the same on or before 16.06.2017 after serving copy on the other side.

Learned counsel for the Appellant states that pending disposal of this I.A., the Appellant may be allowed to inject the electricity and it will not raise any bills for such electricity supply and will not claim any equities on

account of such supply from Respondent No.2. We accept this statement. We order in terms of this statement. Pending disposal of this I.A., the Appellant is hereby permitted to inject the electricity in the grid and commence supply to Respondent No.2 without claiming any payment of such electricity supply. Needless to say that this arrangement will abide by the final order that will be passed in this I.A.

List this application for hearing on 12.07.2017.

(I. J. Kapoor)
Technical Member

ts/kt

(Justice Ranjana P. Desai)
Chairperson